	Annexure - 6						
Name of the Corporate Debtor: Lokaa Developer Pvt Ltd	Date of commencement of CIRP: 07/06/2024	List of creditors as on: 06/05/2025					
List of Other Creditors							

(Amount in ₹) Details of claim received Details of claim admitted Amount of any Amount of % of Amount of Amount of claim not Whether Sl. No Name of creditor voting contingent mutual dues, that claim under Remarks, if any Date of Amount of claim Amount covered by admitted Nature of claim Amount claimed related may be set-off verification Security Interest claim receipt admitted share in party? CoC A Business Agreement was executed between the L.K. Sudhish 24-06-2024 17,02,16,062.00 Land Owner & the Developer on 14.12.2020. Based on the Business Agreement, an amount of Rs. 41,94,93,972/- was payable to the Land Owners. Subsequent to the execution of Business Agreements an amount of Rs. 16966137.8/- was paid to Mr. Sudhish and Rs. 11676252/- was paid to Mrs. Poornajothi from the Lokaa Developer Pvt Ltd S. Poorrnajothi 24-06-2024 26,31,19,608.00 Land Owner and group escrow account. Hence after deducting the payments 39,08,51,582.20 Nil Nil Nil 30,75,09,727.80 No made in pursuance to the execution of Business agreement, the claim amount for the Land Owner's Group has been admitted at Rs. 39,08,51,582.20/-Since the Joint Development Agreement (JDA) 13,32,20,230.00 S. Keerthana 14-06-2024 between the Land Owners and Developer was executed jointly by Mr. Sudhish & Mrs. Poornajothi, the claim amount for the Land Owner's group has been admitted as a whole without bifurcation S. Jannu Shree 14-06-2024 13.18.05.410.00 between the individual claimants. The claimant has entered into an MOU for investment of Rs. 5 Crores in a Project to be developed by the Corporate Debtor jointly with 4 other parties. However, the Post-Dated Cheque of Rs. 9.69 Crores and the Payment confirmation of Investment in a Project Rs. 5 Crores was issued by one of parties to the 85,00,000.00 to be beveloped by the Vijay Kumar (HUF) 24-06-2024 9,69,00,000.00 Nil Nil Nil 8,84,00,000.00 MOU being Lokaa Housing Pvt Ltd. Further, based CD on the Bank statement furnished by the claimant, only an amount of Rs. 85 Lakhs was transferred to the Corporate Debtor. Hence the claim amount is restricted to Rs. 85 Lakhs. In the absence of any interest clause in the Investor MOU, the interest portion has been rejected in entirety.

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Name of the Corporate Debtor: Lokaa Developer Pvt Ltd	Date of commencement of CIRP: 07/06/2024	List of creditors as on: 06/05/2025
	List of Other Creditors	

(Amount in ₹) Details of claim received Details of claim admitted Amount of any % of Amount of Amount of Amount of claim not Whether Sl. No Name of creditor contingent mutual dues, that claim under Remarks, if any Date of Amount of claim Amount covered by voting admitted Amount claimed Nature of claim related verification **Security Interest** claim may be set-off receipt admitted share in party? CoC The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate Loan given to Director Babulal Ranka 24-06-2024 Nil 1,29,00,000.00 1,29,00,000.00 No Nil Nil Nil Guarantee issued on" written at the bottom of the Promissory note. Infact the Promissory note is dated 11.10.2018 & 14.10.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety. The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate Loan given to Director Sarla Ranka 24-06-2024 43,00,000.00 Nil Nil Nil 43,00,000.00 Guarantee issued on" written at the bottom of the No of the CD. Promissory note. Infact the Promissory note is dated 12.10.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety.

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Name of the Corporate Debtor: Lokaa Developer Pvt Ltd	Date of commencement of CIRP: 07/06/2024	List of creditors as on: 06/05/2025					
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(Amount in ₹) Details of claim admitted Details of claim received Amount of any Amount of % of Amount of Amount of claim not Whether nutual dues, that Sl. No Name of creditor voting contingent claim under Remarks, if any Date of Amount of claim Amount covered by admitted Nature of claim Amount claimed related may be set-off verification receipt admitted Security Interest share in claim party? CoC The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate 0.00 Loan given to Director Trust Weld 24-06-2024 43,00,000.00 Nil 43,00,000.00 Nil No Nil Nil Guarantee issued on" written at the bottom of the Promissory note. Infact the Promissory note is dated 04.05.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety. Claimant claims as Homebuyer. But no records in Books. Since Kalpesh Sobhagmal 24-06-2024 20,88,474.00 Nil Nil Nil 7,70,414.00 No amount received by CD claim admitted under Other Category The Claimant has submitted a claim in Form CA as a Home Buyer for 4 Flats in Lokaa Developer Pvt Ltd. On verification of the records of the Corporate Claimant claims as Debtor, it appears that the claimant has paid an Homebuyer. But no records in Books. Since amount of Rs. 50 Lakhs to the Corporate Debtor. Kalpesh Sobhagmal 24-06-2024 20,88,474.00 Nil Nil 7,70,414.00 Nil amount received by CD, However the claimant has not been treated as claim admitted under Homebuyer by the CD. Also these flats claimed by Other Category the claimant are already alloted to other homebuyers. Since the amount of Rs. 50 Lakhs was received by

Annexure - 6						
Name of the Corporate Debtor: Lokaa Developer Pvt Ltd	Date of commencement of CIRP: 07/06/2024	List of creditors as on: 06/05/2025				
List of Other Creditors						

(Amount in ₹) Details of claim received Details of claim admitted Amount of any Amount of % of Amount of Whether Amount of claim not mutual dues, that Sl. No Name of creditor voting contingent claim under Remarks, if any Date of Amount of claim Amount covered by admitted Nature of claim Amount claimed related may be set-off verification receipt Security Interest claim admitted share in party? CoC the Corporate Debtor, the claim is admitted under Claimant claims as the Category of Other Creditors Homebuyer. But no records in Books. Since Kalpesh Sobhagmal 24-06-2024 20,88,474.00 13,18,060.00 No No Nil Nil Nil 7,70,414.00 Nil amount received by CD, claim admitted under Other Category Claimant claims as Homebuyer. But no records in Books. Since 10,45,820.00 Kalpesh Sobhagmal 24-06-2024 16,54,979.00 No No Nil Nil Nil 6,09,159.00 Nil amount received by CD, claim admitted under Other Category Claimant claims as Homebuyer. But no records in Books. Since 13 Dilip Shah 24-06-2024 10,98,976.00 6,01,938.00 No No Nil Nil Nil 4,97,038.00 Nil amount received by CD, claim admitted under Other Category Claimant claims as Homebuyer. But no 6,01,938.00 records in Books. Since Dilip Shah Nil 24-06-2024 10,98,976.00 No No Nil Nil 4,97,038.00 Nil amount received by CD, claim admitted under Other Category The Claimant has submitted a claim in Form CA as

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(Amount in ₹) Details of claim received Details of claim admitted Amount of any Amount of % of Amount of Whether Amount of claim not mutual dues, that Sl. No Name of creditor voting contingent claim under Remarks, if any Date of Amount of claim Amount covered by admitted Nature of claim Amount claimed related may be set-off verification receipt Security Interest share in claim admitted party? CoC a Home Buyer for 6 Flats in Lokaa Developer Pvt Claimant claims as Ltd. On verification of the records of the Corporate Debtor, it appears that the claimant has paid an Homebuyer. But no records in Books. Since amount of Rs. 35 Lakhs to the Corporate Debtor. 24-06-2024 15 Dilip Shah 12,36,398.00 6,79,103.00 No No Nil Nil Nil 5,57,295.00 Nil amount received by CD However the claimant has not been treated as claim admitted under Homebuyer by the CD. Also these flats claimed by Other Category the claimant are already alloted to other homebuyers. Since the amount of Rs. 35 Lakhs was received by the Corporate Debtor, the claim is admitted under Claimant claims as the Category of Other Creditors Homebuyer. But no 6,01,938.00 records in Books. Since 16 Dilip Shah 24-06-2024 10,98,976.00 No No Nil Nil Nil 4,97,038.00 Nil amount received by CD, claim admitted under Other Category Claimant claims as Homebuyer. But no records in Books. Since Dilip Shah 24-06-2024 10,26,865.00 5,62,898.00 No Nil Nil Nil 4,63,967.00 Nil 17 No amount received by CD, claim admitted under Other Category Claimant claims as Homebuyer. But no records in Books. Since Dilip Shah 24-06-2024 8,22,364.00 4.52,185.00 No No Nil Nil Nil 3,70,179.00 Nil amount received by CD, claim admitted under Other Category

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Name of the Corporate Debtor: Lokaa Developer Pvt Ltd	Date of commencement of CIRP: 07/06/2024	List of creditors as on: 06/05/2025					
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(Amount in ₹) Details of claim received Details of claim admitted Amount of any Amount of % of Amount of Amount of claim not Whether nutual dues, that Sl. No Name of creditor voting contingent claim under Remarks, if any Date of Amount of claim Amount covered by admitted Nature of claim Amount claimed related may be set-off verification receipt admitted Security Interest share in claim party? CoC The Claimant has submitted a claim in Form CA as a Home Buyer for a Flat in Lokaa Developer Pvt Ltd. However, verification of the Books of accounts and other records of the Corporate Debtor, it appears that the claimant has provided investment of Rs. 1 Crore to Lokaa Housing Pvt Ltd against which a Flat Investment of Rs. 1 in Lokaa Developer Pvt Ltd was provided as a Crore to Lokaa Housing Paritosh Electricals Pvt Ltd 21-06-2024 1,45,01,438.00 No No Nil Nil Nil 1,45,01,438.00 Nil Pvt Ltd, a subsidiary of Security. Further, the Promoter of the Corporate the CD Debtor has also confirmed that the claimant is a investor of Lokaa Housing Pvt ltd and this flat is already allotted to another Home Buyer. Further, the amount was also not received by Lokaa Developer Pvt Ltd. Hence the claim of the claimant is rejected in entirety. Based on the Agreement dated 07.12.2018 executed between the claimant and Lokaa Developer Pvt Ltd, it appears that the Claimant had purchased the Flat not as a Homebuyer but has agreed to invest in the said project, subject to the Developer assuring 1,78,44,060.00 Investor under Buyback him/them the guaranteed buyback in respect of the Pitchika Mohan 20 19-06-2024 2,19,30,424.00 No No Nil Nil Nil 40,86,364.00 Muralidhar Apartment bearing No. 2109. Hence a claimant with agreement the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other Creditors.

	Annexure - 6												
Name	Name of the Corporate Debtor: Lokaa Developer Pvt Ltd						Date of commencement of CIRP: 07/06/2024			List of creditors as on: 06/05/2025			
					List	List of Other Creditors							
													(Amount in ₹)
		Details of clai	Details of claim received		Details of claim admitted								
Sl. No	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
21	Shankar Manoharan	29-08-2024	1,09,22,995.67	53,58,467.00	Investor under Buyback agreement	No	No	Nil	Nil	Nil	55,64,528.67	Nil	Based on the records available with the CD, it appears that the claimant is covered under the buyback scheme, wherein the Developer had assured the claimant a guaranteed buyback with some profit %. in respect of Flat 506. Hence a claimant with the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other Creditors. The amounts not received by Lokaa Developer Pvt Ltd and the corresponding interest on the same has been rejected.
22	Prashant Agarwal and Neera Gupta	07-10-2024	92,68,937.00	75,72,499.00	Investor under Buyback	No	No	Nil	Nil	Nil	16,96,438.00	Nil	Based on the records available with the CD, it appears that the claimant is covered under the buyback scheme, wherein the Developer had assured the claimant a guaranteed buyback with some profit %. in respect of Flat 1111. Hence a claimant with the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since

43,86,26,608.20

88,76,88,060.67

Total

44,90,61,452.47

Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other

Creditors. The amounts not received by Lokaa Developer Pvt Ltd and the corresponding interest on

the same has been rejected.